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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO. 1004/2003

This the 23rd day of April, 2003

HON'BLE SH. KULDIP SINGH, MEMBER (J)

1. Smt. Meenakshi Chauhan
2. Rakesh Kumar-I
3. Smt. Urvashi Roy
4. Sarjoo Sagar
5. Nanak Chand
6. Rakesh Kummar-II
7. Upender Nath
8. Naresh Kumar
9. Gautam Sarka
10. Smt. Prasoon Srivastava
11. Anil Kumar Rai
12. Murugaiyan
13. Ajay Kumar Gupta
14. Kishan Singh Mahamna
15. Atul Kumar Bhatnagar
16. Vijay Kumar Gupta
17. Jodha Ram Kumawat
18. Rajeev Kumar Verma
19. Sharad P. Kamble
20. Shailesh Bhatnagar
21. Sanjay Rawat
22. Samarjit Chattopadhyay
23. Smt. Kanta Rawat

All are working as Data Entry Operators
in CPAO, Ministry of Finance, Trikot-II
Bhikaji Cama Place, New Delhi

.. Applicants

(Shri R.Venkataramani, Advocate)

Versus

1. Chief Controller of Accounts (Pension)
Ministry of Finance & Company Affairs
(E.III-B Branch), New Delhi
2. Secretary (Expenditure)
Ministry of Finance
North Block, New Delhi
3. Controller General of Accounts
Ministry of Finance
7th Floor, Lok Nayak Bhawan
Khan Market, New Delhi

.. Respondents

O R D E R (ORAL)

Heard counsel for applicants.

2. Applicants had filed this OA seeking direction to the respondents to treat the legal notice issued on behalf of the

for

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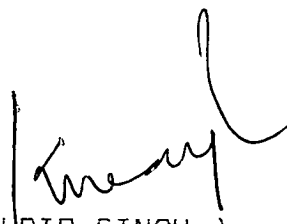
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applicant through their counsel as representation and the said representation may be directed to be disposed of by the respondents as per rules and guidelines issued by Ministry of Personnel, Public Grievance and Pensions.

3. The main grievance of the applicants is that though the pay scale of Data Entry Operators have been rationalised but applicants have not been given the benefit of the same.

4. Keeping in view the same and the fact that the representation of the applicants is pending, this OA can be disposed of at this stage itself with direction to the respondents to dispose of the representation of the applicants by passing a reasoned and speaking order within 2 months from the date of receipt of a copy of this order. A copy of this OA be also sent to the respondents and may be treated as supplementary representation.

No costs.


(KULDIP SINGH)
Member (J)

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